

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. S.P.S. LALER

IA 128002/2022, in Criminal Appeal No(s). 1581/2022

VICKY @ IMRAN VARSI

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 128002/2022 - EXEMPTION FROM FILING O.T.)

Date : 05-01-2023 These matters were called on for hearing today.

For Appellant(s)

Ms. Poulomi Das, Adv.
Mr. Jayanta Bhattacharyya, Adv.
Mr. N D Kaushik, Adv.
Mr. Rahul Singh, Adv.
Mr. Ankit Verma, Adv.
Ms. Archana Kumari, Adv.
Mr. Anand Kumar Singh, Adv.
Mr. S S Bandyopadhyay, Adv.
Ms. Beena, Adv.
Mr. Vishal Batra, Adv.
Mr. Satish Kumar, AOR

For Respondent(s)

Mr. Gunnam Venkateswara Rao, AOR
Mr. Sarvesh Singh, Adv.

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Await certificate of service in respect of respondent no. 1. In the meantime, two weeks time, is granted to Ld. Counsel for appellant to serve copy of NLPA to standing counsel and thereafter, proof be filed within two weeks.

Respondent no. 2 is duly represented.

List again on 10.02.2023.

S.P.S. LALER
Registrar